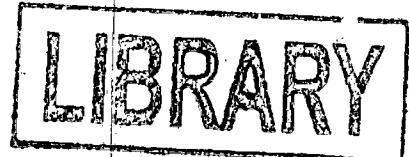


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No.O.A.350/01074/2015

Date of order : 16.03.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

NARAYAN KUMAR MUKHERJEE

VS.

UNION OF INDIA & OTHERS
(S.E. RLY.)

For the applicant : Mr. S.K. Bhowmik, counsel

For the respondents : Mr. B.L. Gangopadhyay, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Heard Id. counsel for the parties.

2. The applicant was dismissed from service 20.05.1974 and thereafter reinstated in service in 1975. The prayer made in this O.A. is that, he should be granted his back wages from the date of his removal from service till the date of his reinstatement.

3. It has been contended that several representations were given to the authorities by the applicant praying for payment of back wages, but no decision has been taken.

4. It is well settled principle of law that repeated representations will not stop the limitation and once the limitation expires, moving representations one after another will not revive the dead cause of action. The Hon'ble Apex Court has decided such principle of law in a judgment in *State of Uttarakhand & Another vs. Sri Shiv Charan Singh Bhandari & Ors.* [(2013)9 SCR 609].

5. In view of the above, this application which has been filed after more than 40 years from the date of cause of action and that too after retirement of the applicant, cannot be entertained. Accordingly the O.A. is dismissed at the admission stage. No cost.

(JAYA DAS GUPTA)
Administrative Member

(JUSTICE V.C. GUPTA)
Judicial Member